

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-516
(IB)-314(PB)/2017
CA/1099/2019, IA/4801/2022

IN THE MATTER OF:

ICICI Bank Limited

.....Applicant

Vs.

M/s. Tirupati Inks Ltd & Ors.

.....Respondent

SECTION

U/s 7 of (IBC) in Liq.

Order delivered on 15.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent : Ms. Nalini Adv. in IA/1099/2018
For the IDBI Bank : Mr. Sarthak Sehgal, Adv.

ORDER

CA/1099/2018:-

Ld. Counsel on behalf of the Liquidator is present and submitted that he has been engaged recently and therefore sought time to file Vakalatnama and argue the matter. It is noticed that the pleading of CA/1099/2018 is not available on the e-portal of the Tribunal. Ld. Counsel on behalf of the Liquidator and other counsels are directed to upload their pleading on the e-portal of this Tribunal. List this application on **21.05.2024**.

IA/4801/2022 & CA/1099/2019:-

List both the applications on **21.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)